

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.3731**

**TO BE ANSWERED ON THE 9TH AUGUST, 2016/SHRAVANA 18, 1938 (SAKA)
TRANSGENDER PRISONERS**

3731. DR. SHASHI THAROOR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government maintains data on the total number of transgender persons who have been imprisoned in various Central prisons;

(b) if so, the details thereof;

(c) whether the Government is aware of the decision of the State Government of Kerala to establish separate cells/blocks in State prisons for transgender persons to accommodate their special needs;

(d) if so, whether the Government has any proposal to establish separate cells/blocks in Central prisons for transgender persons and conducting sensitisation workshops for prison authorities to ensure safety of transgender prisoners;

(e) if so the details thereof; and

(f) whether the Government has also issued guidelines to other States for establishing separate block for transgender persons and if so, the details thereof ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): Such data is not being maintained centrally.

(c): Separate Cells have been arranged in most of the jails in Kerala including 3 Central Prisons for accommodating transgender persons.

(d) to (f): Since “Prisons” is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India, the administration and management of prisons is primarily the responsibility of the State Governments.
